

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: the 10th December, 2025

No. 2840A : Hon'ble the Acting Chief Justice has been pleased to appoint **Sri Ramakant**, Principal Judge, Family Court, Nawada as Editor, Patna High Court, Patna vice Ms. Namrata Tiwary (who is under consideration for transfer).

By order of the High Court,

Sd/- P.K. Malik

Registrar General

Memo No. 101639 - 101660 /A. D. Apptt., Patna, the 10th December, 2025

Copy forwarded to the Principal Secretary to the Government of Bihar, General Administration Department, Patna / Secretary to the Government of Bihar, Law Department, Patna / The Accountant General (G.E. 7), Birchand Patel Marg, Patna / Under Secretary, Personal Claims and Pay Fixation Cell-III, finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna / Registrar I.T.-cum-C.P.C., Patna High Court, Patna/Registrar (Administration), Patna High Court, Patna / Registrar (Establishment), Patna High Court, Patna /Registrar (Appointment), Patna High Court, Patna, / Principal District and Sessions Judge, Nawada / Sri Ramakant, Principal Judge, Family Court, Nawada/Director, Bihar Judicial Academy, Gaighat, Patna / Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / I/c Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, Patna High Court, Patna / S.O. Statistical Section, Patna High Court, Patna/ S.O. A.D. Misc. Section, Patna High Court, Patna / S.O. Vigilance Cell, Patna High Court, Patna / S.O. Legal Cell, Patna High Court, Patna / S.O. Judicial Officers Service Record Room, Patna High Court, Patna / S.O. A.D.(General), Patna High Court, Patna/ S.O. A.D.(Establishment), Patna High Court, Patna / Senior Programmer, Patna High Court, Patna, for information and necessary action.

(Sri Ramakant is directed to make over charge of his present assignment in consultation with Ms. Namrata Tiwary, Editor, Patna High Court, Patna (who is under consideration for transfer) and to join his new assignment soon thereafter).

(-) For Sri Ramakant only

By order of the High Court,



Registrar General